

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 203 of 2018

IN THE MATTER OF:

Kannan Tiruvengandam (R.P.)

...Appellant

Versus

M.K. Shah Exports Ltd. & Ors.

...Respondents

Present:

For Appellant : **Mr. S.N. Mukherji, Senior Advocate assisted by
Mr. Shounak M., Mr. Rishab B., Ms. Jayantika,
Ms. Pratishtha Vij and Mr. Diwakar, Advocates**

For 1st Respondent: **Mr. Arun Kathpalia, Senior Advocate assisted by
Mr. Somdutta Bhattacharya and Ms. Amrita Sarkar,
Advocates**

O R D E R

10.05.2018 Issue notice on the respondents. Ms. Amrita Sarkar, Advocate accepts notice on behalf of the 1st respondent. No further notice need be issued on it. 1st respondent may file reply within ten days. Rejoinder may be filed by the appellant within five days thereof.

Let notice be issued on rest of the respondents by Speed Post. Requisites alongwith process fee, if not filed, be filed by 11th May, 2018. If the appellant provides *e-mail* address of the rest of the respondents, let notice be also issued through *e-mail*.

Post the case for 'admission' on 30th May, 2018.

Until further orders, operation of the impugned order dated 26th April, 2018 shall remain stayed and it will be open to the 'Insolvency Resolution Professional' and 'Committee of Creditors' to proceed in accordance with law.

Taking into consideration the objections as raised by the 1st Respondent or any other respondent including the 'Board of Directors' and 'Operational Creditors', if such objection is over-ruled, they will pass a reasoned order and bring it on record.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

ns/gc